
(2022) 08 P&H CK 0054

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 7547 Of 2022

Ramanand Pal And Another

APPELLANT

Vs

State Of U.T., Chandigarh And Others

RESPONDENT

Date of Decision : 08-08-2022

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2022) 08 P&H CK 0054

Hon'ble Judges : Sureshwar Thakur, J

Bench : Single Bench

Advocate : Manik Makkar, Ankur Bali

Final Decision : Disposed Of

Judgement

Sureshwar Thakur, J

1. The present petition has been filed under Article 226/227 of the Constitution of India for issuance of a writ in the nature of mandamus hence directing respondents No. 2 and 3 to give protection to the life and liberty of the petitioners, and also against any interference in the peaceful life of the petitioners being made at the behest of respondents No. 4 to 6.

2. The learned State Counsel, does not have any objection, to an order being made by this Court to the respondents concerned, to look into and decide through a speaking order, representation Annexure P-7.

3. Consequently, this Court directs the respondents concerned, to within three weeks hereafter, hence decide Annexure P-7, through a speaking order.

4. However, the afore order is subject to the condition that, upon the investigating officer, discovering credible evidence, with respect to the age of co-petitioner Nishu Rathaur, and, in case from the birth certificate concerned, it is clear that she is below 18 years, thereupon, upon, a complaint being filed by the father of the afore, it is open for the investigating officer concerned, to draw an

appropriate action, against the accused, but in accordance with law. Nonetheless, he may not arrest him without issuing seven days notice upon him.

5. Petition is disposed of.

6. A copy of this order be given dasti on payment of usual charges.